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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(CRL) 2714/2022**

MOHD. YUNUS KHAN

..... Petitioner

Through: Mr Wajeeh Shafiq, Ms Ramsha Shan  
and Ms Sabika Ahmad, Advocates.

versus

THE COMMISISONER OF POLICE & ORS.

..... Respondents

Through: Ms Rupali Bandhopadhyay, ASC for  
the State  
Inspector Prabhanshu Kumar, PS  
New Usmanpur

**CORAM:**

**HON'BLE MS. JUSTICE POONAM A. BAMBA**

**ORDER**

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**16.11.2022**

**CRL.M.A. 23568/2022 (Exemption from filing certified copies and clearly legible copies of the annexures)**

**1.0** Allowed subject to filing of legible copies. Application is disposed of accordingly.

**W.P.(CRL) 2714/2022**

**2.0** This is a petition under Article 226 of the Constitution of India read with Section 482 Cr.P.C praying as under:

*“a) Issue a Writ of Mandamus or any other appropriate Writ, Order or Direction thereby directing the respondent no.1 to conduct an Enquiry in a fair, impartial and time-bound manner under the direct supervision of the Deputy Commissioner of Police (Vigilance) or any other Police Officer of higher rank on the petitioner's complaint dated*

*09/10 08 2022, concerning the reprehensible incident dated: 07.08.2022, which discloses commission of cognizable offences under Sections 201, 380 and 451 of the Indian Penal Code by the officials of P S Usmanpur, District-North East, and*

*b) Issue a Writ of Mandamus or any other appropriate Writ, Order or Direction thereby directing the respondent no 1 to submit the Enquiry Report concerning the Petitioner's complaint dated: 09/10.08.2022 before this Hon'ble Court, with a further direction to the respondent no .1 to take appropriate legal action against the delinquent Police Officers/ Policemen who are found involved in the reprehensible incident dated 07.08.2022;*

*c) Issue a Writ of Mandamus or any other appropriate Writ, Order or Direction thereby directing the respondents to provide adequate protection to the petitioner and his property.*

*d) Pass any such and further orders as deemed fit in the facts and circumstances of the matter at hand.”*

**3.0** Learned counsel for the petitioner submits that on 07.08.2022, the respondent no. 3/beat in-charge of old village Garhi, Mendu, Delhi made a forced entry along with police staff from PS Usmanpur, North East Delhi in the petitioner's house in petitioner's absence and took away DVR connected to the CCTV camera installed in his house without giving any seizure memo. On which, a complaint was made by the petitioner on given numbers; and he had also filed a written complaint dated 09/10.08.2022.

**3.1** Learned counsel also submits that proper investigation is not being made in the matter and the petitioner does not expect fair enquiry into the

matter by the officials of the same police station.

**4.0** Ms Rupali Bandhopadhya, Learned Additonal Standing Counsel requests for time for filing reply/status report.

**5.0** Be filed.

**6.0** List on **09.03.2023**.

**POONAM A. BAMBA, J**

**NOVEMBER 16, 2022**

*g.joshi*

*Click here to check corrigendum, if any*